

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
PRINCIPAL BENCH

ITEM No. 18
(IB)-1446(PB)/2018

IN THE MATTER OF:

Bank of Baroda Applicant/petitioner
Vs.
M/s. Rathi Super Steels Ltd. Respondent

Order under Section 7 of Insolvency & Bankruptcy Code, 2016

Order delivered on 01.10.2019

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

DR. DEEPTI MUKESH
HON'BLE MEMBER (JUDICIAL)

PRESENT:

For the Applicant: Mr. Jasmeet Singh, Mr. Saif Ali, Mr. Pushpendra Singh, Advs.

ORDER

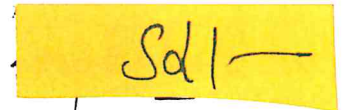
CA-2001(PB)/2019

Second status report along with the various document is taken on record subject to all just exceptions. The office is directed to maintain the record and put up the same before the Bench at the time of final hearing.

CA-2001(PB)/2019 stands disposed of.



(M. M. KUMAR)
PRESIDENT



(DR. DEEPTI MUKESH)
MEMBER (JUDICIAL)